

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF VENKATADRI SPINNING MILLS PRIVATE LIMITED

#### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	VENKATADRI SPINNING MILLS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	10/12/2009
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200AP2009PTC066221
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No 7/248, Ammigunta Area, Chagallu Mandal, Chikkala Andhra Pradesh 534342 India
6.	Insolvency commencement date in respect of corporate debtor	01/10/2019 (Order Received on 09/10/2019)
7.	Estimated date of closure of insolvency resolution process	29/3/2020 (180 days from the date of Order)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	<b>Rajesh Chhaparia</b> IBBI/IPA-001/IP-P00474/2017-18/10817
9.	Address and email of the interim resolution professional, as registered with the board	B-3, Magadha Empire, 8-6-42/7 2nd Floor, Pedawaltair, Visakhapatnam-530017 <b>Email ID: rajesh_chhaparia@yahoo.co.in</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-3, Magadha Empire, 8-6-42/7 2nd Floor, Pedawaltair, Visakhapatnam-530017 <b>Email ID: rajesh_chhaparia@yahoo.co.in</b>
11.	Last date for submission of claims	23/10/2019 (14 days from 09/10/2019 i.e date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VENKATADRI SPINNING MILLS PRIVATE LIMITED** on **01/10/2019**.

The creditors of **VENKATADRI SPINNING MILLS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **23/10/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. (Not Applicable as per information available with IRP)

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 10/10/2019

Place: West Godavari (Rajahmundry)



*Rajesh Chhaparia*  
**Rajesh Chhaparia**

Interim Resolution Professional  
IBBI/IPA-001/IP-P00474/2017-18/10817